

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.3664  
TO BE ANSWERED ON THE 8<sup>TH</sup> AUGUST, 2018

MEGA DEFENCE PROJECTS

3664. SHRI BHOLA SINGH:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has reviewed the status of various mega defence projects launched under Make in India programme in the country;
- (b) if so, the details and the outcome thereof indicating the present status of these projects;
- (c) the reasons for delay in these projects;
- (d) the steps taken to expedite and fast track these projects; and
- (e) whether the Government proposes to ease the rules to give freest initiative to arms and ammunition and if so, the details thereof?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

**(a) to (e):** Projects with a cost of ₹150 Crore and below are within the delegated powers of Services. Projects of more than ₹150 Crore are dealt by the Services and the Ministry of Defence. The progress of Capital Acquisition Projects is reviewed regularly at various levels in Ministry of defence to achieve the desired operational preparedness of the Armed Forces and to effectively contribute to 'Make in India' program of Government of India. During the last three years and current year, up to June, 2018, 215 contracts for capital procurement of defence equipment with total value of ₹250784.59 crore have been signed including 135 contracts with Indian vendors involving ₹121486.98 Crore and 80 contracts with foreign vendors for value of ₹129297.61 crore.

The steps taken to expedite and fast track the capital acquisition projects include:

- (i) Technical Evaluation Committee (TEC) report to be approved by SHQs,
- (ii) TEC not to be mandatory for cases valued above ₹300 crores.
- (iii) Delegation of powers in approval process;
- (iv) Acceptance of Necessity (AoN) validity has been reduced to six months (from one year) for 'Buy' cases and to one year (from two years) for 'Buy & Make (Indian)' cases;
- (v) Draft Request for Proposal (RFP) has to accompany Statement of Case (SoC) for AoN;
- (vi) Cases with AoN value of more than ₹150 crore to be directly brought before Services Capital Acquisition Plan Categorisation Higher Committee (SCAPCHC) thereby eliminating initial placement of such cases before Services Capital Acquisition Plan Categorisation Committee (SCAPCC) etc.

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